

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.218/92

Date of Order: 10.4.92

BETWEEN :

1. S.V.R.Koteswara ~~Sastry~~
2. M.Sairam
3. N.Koteswara Sarma
4. Y.Sivanarayana Reddy
5. K.Ramesh Babu
6. Syed Hussain
7. B.Sambasiva Rao
8. K.Kamala Kumari
9. G.Chandra Sekhara Rao
10. M.Sambasiva Rao
11. T.Sambasiva Rao
12. K.China Muthaiah
13. M.Bramaramba
14. Y.S.R.R.Jagadeswari

.. Applicants.

A N D

1. The Govt. of India, rep. by its Secretary, Ministry of Home Affairs, (Census Operations), New Delhi.
2. The Registrar General and Census Commission of India, 24, Mansingh Road, New Delhi.
3. The Director of Census Operations, Hyderabad
4. The Regional Deputy Director of Census Operations, Guntur Region, Guntur.
5. The State of Andhra Pradesh, rep. by its Secretary to General Admn. Dept., Secretariat Buildings, Hyderabad.
6. The Director, Employment and Training, Andhra Pradesh, Hyderabad.

.. Respondents

Counsel for the Applicants .. Mr.K.Venkateswara Rao

Counsel for the Respondents No.1 to 4 Mr.NV.Ramana, Addl.CGSC

Counsel for the Respondents No.5 & 6 Mr.D.Panduranga Reddy
Spl.Counsel for State of
A.P.

CORAM :

HON'BLE SHRI P.S.HABEEB MAHAMED, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T - C. —

Copy to:-

1. Secretary, Ministry of Home Affairs (Census Operations), Govt. of India, New Delhi.
2. The Registrar General and Census Commission of India, 24, Mansingh Road, New Delhi-110 011.
3. The Director of Census Operations, Hyderabad.
4. One copy to Sri. K.Venkateswara Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Sri. D.Panduranga Reddy, Spl. counsel for the State of A.P.
7. One spare copy.

Rsm/-

(Order of the Division Bench delivered by
Hon'ble Shri T. Chandrasekhara Reddy, Member (Jud1.)

None present on behalf of the applicant.
MA 301/92 is moved on behalf of the applicant, for
permission to file a single OA on behalf of all the 14
applicants in the main OA. Mr. NV Ramana, Standing Counsel
for the respondents 1 to 4 and Mr D. Panduranga Reddy,
Special Counsel for the respondents 5 and 6 are present.
Heard both the Standing Counsels. MA 301/92 is allowed.

2. This OA is filed under Section 19 of the
Administrative Tribunals Act to direct the respondents to
absorb the applicants in any suitable post by extending
the same benefits granted to the retrenched employees of
the 1981 Censes Operations and pass such other order or
orders as may deem fit and proper in the circumstances of
the case.

3. Similar OAs are already disposed of by this
Tribunal by giving appropriate directions. So, we are of
the opinion that it will be fit and proper to dispose of th:
OA also at the admission stage by giving the very same
directions that we had given in the similar OAs.

4. Hence, we direct the respondents to continue the
applicants in the same post in which the applicants were
working, on the same terms and conditions as before, provid
there is work for them beyond 29.2.1992 and if they are
found suitable. OA is disposed of accordingly with the ab
said directions with no order as to costs.

(P.S. HABEEB MCHAMED)
Member (Admn)

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (J)

Dated: 10th April, 1992
(Dictated in the open court)

Dr. Reg'istrar (S)

(3)

O.A. 218/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR. *p.s. Habib mohamed A.P.*

AND

THE HON'BLE MR. *R. BALASUBRAMANIAN: M(A)*

AND

THE HON'BLE MR. *T. CHANDRASEKHAR REDDY:*
MEMBER (JUDL)

AND

THE HON'BLE MR. *C.J. ROY*, MEMBER (JUDL)

Dated: *10/4/1992.*

ORDER / JUDGMENT

R. / G.A. / M.A. No.

O.A. No.

in
218/92

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Disposed of with directions

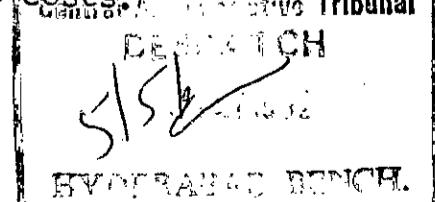
Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.



pvm.